

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Review Application No.51/99 In  
Original Application No.2732/92

New Delhi, this the 18th day of March, 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)  
Hon'ble Mr. N. Sahu, Member (A)

(23)

1. Union of India,  
through the Secretary,  
to the Govt. of India,  
Ministry of Home Affairs,  
New Delhi.
2. Delhi Administration,  
through its Chief Secretary,  
5, Sham Nath Marg,  
Delhi.
3. The Commissioner of Police,  
Police Headquarters,  
M.S.O. Building,  
I.P. Estate,  
New Delhi.
4. The Additional Commissioner  
of Police (R)  
Police Headquarters,  
M.S.O. Building,  
I.P. Estate,  
New Delhi.
5. The Deputy Commissioner  
of Police,  
South-West District,  
New Delhi.

.... Review Applicant/Original  
Respondents

(By Advocate: Shri Amresh Mathur)

Shri Rajbir Singh  
S/o Shri Bhagwan Sahai,  
R/o C-151, Gali No. 12,  
North Gonda,  
Delhi-110053.

... Respondents/Original  
applicant

(By Advocate None )

AM

ORDER (ORAL)

(24)

By Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J):

This application is filed for reviewing the judgement of the Tribunal dated 2.12.97 in OA-2732/92. This application was filed after one year i.e. 10.11.98. The application is, therefore, hopelessly time barred. Relying upon the B.K. Meena's case this application was <sup>mis</sup> filed. The judgement was rendered even prior to the disposal of OA cannot be a ground for review.

The Review Application is, therefore, dismissed.

Naraini

(N. Sahu)  
Member (A)

(R.R)

(V. Rajagopala Reddy )  
Vice-Chairman (J)

CC.